

With this, the present Special Leave Petition stands dismissed.

It goes without saying that the suit shall be decided in accordance with law and on its own merits without in any way being influenced by any of the observations made in the impugned order as the observations made in the impugned judgment and order be treated as confined to deciding the interim injunction application only.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NIDHI BHARDWAJ)
BRANCH OFFICER